

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 278/MP/2025

Subject : Petition under Section 79 of The Electricity Act 2003, read with Regulations 57 And 58 of the CERC IEGC Regulations, 2023, seeking appropriate relief for relaxation against in implementing Regulation 24(2) Of CERC IEGC, 2023 and Conduct Of Business Regulations 2023, to declare COD without the installation and enablement of Automatic Generation Control (AGC) and subsequently allow time for implementation of AGC In respect of 2000 MW Subansiri Lower HEP (8x250 MW).

Petitioner : NHPC Limited

Respondent : Grid Controller of India Limited and anr.

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NHPC
Shri Utkarsh Singh, Advocate, NHPC
Shri Parth Bhalla, Advocate, NHPC
Shri Aman Mahajan, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition is filed for relaxation on account of the difficulty faced in the implementation of Regulation 24 (2) of the IEGC Regulations, 2023, i.e., for declaring COD without implementation of the AGC and seeking extension of time for implementation of the same, in respect of Subansiri Lower HEP 2000 MW, under Regulations 57 and 58 of the said Regulations. She accordingly prayed that the relaxation as sought for, may be granted at the earliest.

2. Considering the fact that the prayer made in the petition is for the relaxation of provisions of the IEGC Regulations, the Commission reserved its order at the admission stage.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

